

**CORRIGENDUM 3 TO THE LETTER OF OFFER DATED JANUARY 5, 2024
FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
COROMANDEL ENGINEERING COMPANY LIMITED**

CIN: L74910TN1947PLC000343

Registered and Corporate Office: Parry House, V Floor, 43, Moore Street, Chennai - 600 001, India
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Open Offer for Acquisition of up to 84,68,244 fully paid-up Equity Shares of face value of Rs.10/- each, representing 25.48% of the Voting Share Capital of Coromandel Engineering Company Limited ("Target Company") from the Public Shareholders of the Target Company by Accord Distillers & Brewers Private Limited (Acquirer 1), Teyro Labs Private Limited (Acquirer 2), Jam Hotels and Resorts Private Limited (Acquirer 3) and Mr. Sundeep Anand Jegath Rakshagan (Acquirer 4) (hereinafter collectively referred to as "Acquirers"), pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations ("Offer" or "Open Offer").

This Corrigendum 3 ("Corrigendum 3") is being issued by Fortress Capital Management Services Private Limited ("Manager" or "Manager to the Open Offer") on behalf of the Acquirers pursuant to and in accordance with Regulation 18(7) of SEBI SAST Regulations in respect of the Offer.

This Corrigendum 3 should be read in continuation with the:

- i) Public announcement dated September 29, 2023 ("PA")
- ii) Detailed public statement October 8, 2023 published in Financial Express (all editions), Jansatta (all editions), Navshakti (Mumbai edition) and Makkal Kural (Chennai edition) on October 9, 2023 ("DPS").
- iii) Draft letter of offer dated October 16, 2023 ("DLOF")
- iv) Corrigendum dated October 26, 2023 published (in newspapers in which DPS was published) on October 27, 2023 ("Corrigendum 1")
- v) Corrigendum 2 dated December 31, 2023 published (in newspapers in which DPS was published) on January 1, 2024 ("Corrigendum 2")
- vi) Letter of offer dated January 5, 2024 ("LOF")
- vii) Pre-Offer Advertisement cum Corrigendum dated January 14, 2024 published (in newspapers in which DPS was published) on January 15, 2024 ("Pre-Offer Advertisement cum Corrigendum")

This Corrigendum 3 is being published in newspapers in which the DPS was published

All capitalised terms not defined herein shall have the same meaning, as specified in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

1. The Government of Maharashtra had declared January 22, 2024 as a public holiday under the Negotiable Instrument Act, 1881, and it was also a public holiday for SEBI and BSE on January 22, 2024. As per Regulation 18(8) SEBI (SAST) Regulations, Open Offer shall remain open for ten working days, hence the date of closure of the Tendering Period is being **extended by one working day from Tuesday, January 30, 2024 to Wednesday, January 31, 2024.**
2. **Revised schedule of activities:**

Schedule of Activity as per LOF has been amended and the revised schedule of activities pertaining to the Open Offer is set out below:

Sr No.	Name of Activity	Original Schedule of activities (Day and Date) (as disclosed in DLOF)	Revised Schedule of activities (Day and Date)
1.	Open Offer Tendering Period Commenced on ("Offer Opening Date")	Tuesday, January 16, 2024	
2.	Date of closure of the Tendering Period ("Offer Closing Date")	Tuesday, January 30, 2024	Wednesday, January 31, 2024
3.	Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Shareholders of the Target Company	Monday, February 12, 2024	Tuesday, February 13, 2024 #
4.	Last date for filing the post- Offer report with SEBI	Tuesday, February 20, 2024	Wednesday, February 21, 2024 #
5.	Last date for publication of post-Offer public announcement in the newspapers in which DPS was published	Tuesday, February 20, 2024	Wednesday, February 21, 2024 #

Action set out may be completed prior to their corresponding dates subject to compliance of the SEBI (SAST) Regulations.

3. Acquirer 1, Acquirer 2, Acquirer 3 and its directors and Acquirer 4 accept full responsibility, jointly and severally, for the information contained in this Corrigendum 3, and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer.
4. This Corrigendum 3 would also be available on SEBI's website (www.sebi.gov.in).

Manager to the Open Offer



Fortress Capital Management Services Private Limited

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CIN: U67120MH2004PTC145815 | **Website:** www.fortresscapital.in
SEBI Registration No.: INM000011146

For and behalf of the Acquirers

Acquirer No 1	Acquirer No 2	Acquirer No 3	Acquirer No 4
sd/-	sd/-	sd/-	sd/-
Accord Distillers & Brewers Private Limited	Teyro Labs Private Limited	Jam Hotels and Resorts Private Limited	Mr. Sundeep Anand Jegath Rakshagan

Date: January 24, 2024

Place: Chennai